

**Report –II, on Visit to District Jail, Rohtak by Dr Vinod Aggarwal  
Special Rapporteur on 20<sup>th</sup> February, 2018.**

Format of Jail report is enclosed to the report. The jail was built in 2012 by the Police Construction Corporation of Haryana. The sanctioned capacity of the jail is Male: 1186, females: 114; total 1300, but at present it houses, Male: 1183 Female: 57 Total : 1240 + 04 Children, who are living in this jail. The number of inmates almost matches the capacity and same can be said about the present occupancy of the jail. The remand inmates who are in the jail is as follows : male: 317, females: 11, total :328. Session inmates are male: 280, female: 11, total 291. In total 619 under trials are in the jail. Among the 621 convicted inmates, 13 inmates are with simple imprisonment. There are 567 male and 33 female prisoners who are lodged with rigorous imprisonment. 8 inmates including one woman are in the prison for the death sentence. About 85 acres of land is available with the jail and 49 acres are inside the jail campus and has a scope of expansion to at-least 3 times if even no vertical extension takes place.

The provisions of model jail manual are complied, in terms of congestion of blocks and they are at least at a prescribed distance from the perimeter wall. There is no complaint of seepage or poor lighting or ventilation. There are 6 barracks for men and one separate barrack for the females. The personal are also almost as per the jail manual and warders are 158 instead of 150. Out of 237 posts 209 are in position, which can be considered a one of the best personal position available in any jail in the country.

**Recommendation and actionable points after the visit, Discussion with Jail Suptd, and inmates are as follows.**

1. The jail is quite new and enough land has been kept for extension of the jail if required in next 50 years. I feel if 2-3 storey provision is made for barracks this jail can house 10000 prisoners, but even on linear single floor expansion for coming 50 years this jail campus has enough provision of land. The design is quite modern and facility at this place could be a model for giving space for personal belonging under the cement separate raised bed for each inmate in the wards and enough toilets in the place of cage latrines inside and in

adjoining to the ward outside to give inmates a comfortable life. **Although design is good but implementation is slightly poor which needs improvement is sanitation practices and flow of the water on the floor seems defective, which need redoing.**


2. **The jail hospital is not as per the BPRD norms, that 5% of the inmates strength be the capacity of jail as per that norms a 65 bedded hospital is required. As a post graduate medical institute is located in Rohtak, therefore prisoners from all over the state are sent at this place for getting tertiary medical care for which many other even medical colleges run by the state Government are not in position to provide the care. Therefore it is suggested that a 100 bed facility need to be developed As the Jail campus is spread over 49 acres, therefore lack of availability of land can't be the reason for non – expansion of jail. It seems to be foremost recommendation that a 100 bed facility where patients can come back after tertiary level care is provided in the medical institute but later on they can recuperate in this jail, before they are sent back to their respective jails. The jail Hospital should have some specialists and able to provide ancillary service to prisoners admitted at Post Graduate Institute.**
3. **Large no of inmates who are convicts and are supposed to do rigorous imprisonment, but the industrial units are not able to employ large number of inmates because lack of orders from the market and other departments. Even the requirement of jail is being met in many cases from the local market. But bakery unit is being sanctioned and going to start in near future. The masala grinding and oil extraction units need to be established. The carpentry unit is working but as the quality need to be improved along with orders from various departments need to be procured. Only few of inmates could be employed who are working in Industrial units or are helping in cooking, cleaning and other routine activities and up-keep of the jail. The wage given to the inmates is also quite low, 40 rs to untrained, 50 rs to semi-trained and 60 rs to trained inmate is a very low wage as the BPRD norms or being paid in Tihar jail or jails of Bihar and Jharkhand. There is need to creation of posts of weaver, mason, tailoring masters and filling of positions of Electrician, fitter, plumber masters and TV trainers. Some sort of supervisors who can keep a watch on industrial production and who can book orders from various departments would be quite important.**

4. As land is abundance and there is no shortage of water it is required that the requirement of vegetables be met locally which is being done for a low level. Also it is required that part of granary should also be produced locally by the jail inmates which is not being done till now.
5. The Kitchen definitely requires up-gradation, in the form of Provision of Chimney, Automatic door closure, wire mesh in the windows, Fly catcher in the kitchen, and chapatti making machines.
6. Out of 621 prisoners who are under-trials,

Period	total
upto 3 months	247
3-6 months	98
6-12 months	133
1-2 years	117
2-3 years	14
3-5 years	6
about 5years	4

- 9 There were 4 who were imprisoned more than 5 years. These are the cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied. But majority of cases are less than 1 year of the under-trials which is a happy position of disposal of cases.
- 10 One of the Convicted inmate, Gurmeet Ram Rahim Insaan, met me and gave petition that he is in the jail for last 6 months and other inmates are allowed certain facilities which are being denied to him without giving any reasons to him. One he has been denied PICS( Prisoners Inmates Calling System). He said that 2 numbers of his family has been verified also but the facility is being denied. He further informed that he has been kept in security ward for his security as he has life threats from many organisations but on him the rule of Chakki does not apply. He said should be provided with the facility of watching the TV, which has been wrongly denied to him. The jail Suptd, informed that all this is the aftermath of the violence on the day the conviction order was pronounced and resultant unrest which claimed many lives across the State. But despite of the above, if any facility for which he has a right, he should get and that facility may not be denied, without passing a speaking order on the issue. It is recommended that, his matter be taken up with the state Government. His original petition submitted that day is enclosed in original with the report.

- 11 The posts of Sociologist, social worker, Psychologist are the need of hour in the jail. These posts and trainers are the present need of the hour in any jail.
- 12 The jail authorities are training few of the inmates under Kaushal Vikas Yojana. Under this scheme, the funds provided to the training institute are sufficiently large and if inmates are not chosen in a way that they are available for employment afterwards, there is going to be a scam of large amount of funds as large number of institute would like to train the inmates, thinking that very few will come out and than they may not have to provide them with jobs.

  
Dr Vinod Aggarwal  
Special Rapporteur